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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART VIII.

Sale Notices of the Forest Department.

NOTICE.

1. Tenders are invited for the purchase of about 160 lbs. of Sundaragundi (Kamala) powder which is ready for delivery at Parlakimedi.

2. Tenders will be received by the undersigned till 12 noon on 15th June 1936.

3. No tenders shall be accepted unless it encloses earnest money deposit of rupees fifty (Rs. 25 in currency notes only).

4. The deposits of unsuccessful tenderers will be returned at once while that of the successful tenderer shall be treated as part of purchase money.

5. The undersigned reserves the right to reject any tender including the highest without assigning any reasons.

6. The tender should specify the rate offered per maund of 25 lb. (i.e. 100

tolas) delivered at the Mahendra Forest Range Office, Parlakimedi.

7. Tenders should be superscribed "Tender for Sundaragundi".

8. The successful tenderer should pay the balance of purchase money within 10 days of receipt of intimation of the acceptance of his tender, failing which he will not only forfeit his deposit but shall also be held responsible for the loss, if any, resulting from the resale of the produce. But he shall not be entitled to the gain, if any, by the resale.

9. Further information may be had either from the undersigned or from the Range Officer, Mahendra, Parlakimedi P. O.

SAID-UD-DIN AHMED,

Forest Officer,
Parlakimedi Maliahs, Koraput District.

PARLAKIMEDI : 29th April 1936.

[2-2-29-5-1936.]

SALE OF MINOR FOREST PRODUCE.

Sale of Minor Forest Produce for 1936-37 in Chandragiri Range, Parlakimedi Maliahs Division.

1. The Minor Forest Produce lease units, shown in the Schedule hereto annexed, will be sold in public auction for the year 1936-37, by the District Forest Officer, Parlakimedi Maliahs or by any other officer, duly authorized by him at the places and on the dates shown against each lease unit in the abovementioned schedule.

2. The lease will commence either on 1st July 1936 or on the date of execution of the agreement, whichever is later and expires on 30th June 1937. In the case of myrabolams, the lease period will be from 1st September 1936 or the date of execution of agreement whichever is later and expires on 31st March 1937.

3. No person will be allowed to bid at the sale unless (1) he deposits Rs. 50 as earnest money and (2) produces a certificate of solvency from the Bissoyi, Karji or Naidu of the village in which he resides or owns property. The deposit of unsuccessful bidders will be returned after the close of the sale, while that of the successful bidder will be retained and treated as part of the bid amount. A person who bid successfully for one unit will not be allowed to bid for another unless he makes a further deposit of Rs. 50.

4. The District Forest Officer, reserves to himself, the right to accept or reject any bid, including the highest bid without assigning any reasons for so doing.

5. Immediately after the sale is knocked down the sale list as well as a copy of the sale notice shall be signed by the successful bidder.

6. Within 10 days of receipt of orders confirming the sale the successful bidder shall—

- (1) pay 1/4 of the sale amount after deducting the earnest money deposit of Rs. 50 referred to supra;
- (2) deposit 25 per cent of the bid amount subject to a maximum of Rs. 200 in the Post Office Savings Bank in the name of the District Forest Officer as security for the due fulfilment of the contract;
- (3) execute an agreement in the form which can be seen at the office of the District Forest Officer.

When the lease amount does not exceed Rs. 200 the full amount should be paid at once.

7. In case the successful bidder fails to abide by the conditions specified above, the sale will be liable to be cancelled and the same to be resold at the risk of such bidder who will besides forfeiting the deposit

already made by him at the time of auction, shall also be liable for loss, if any, occasioned by such resale. The amount of such loss, if not made good by the successful bidder within the time specified by the District Forest Officer, shall be recoverable as arrears of Land Revenue under section 66 of the Madras Forest Act V of 1882 and Act II of 1864 or any statutory modifications thereof. He will not, however, be entitled to the profit, if any, that may result from the resale.

8. The contractor shall not be entitled to commence work until he has deposited the required security and executed the agreement.

9. The lease amounts, in cases where they exceed Rs. 200, shall be paid in instalments as specified below :—

1/4 bid amount minus the earnest money deposit within 10 days of receipt of orders confirming the sale.

1/4 bid amount on or before 1st October 1936.

1/4 bid amount on or before 1st December 1936.

1/4 bid amount on or before 1st February 1937.

10. All payments must be made either to the Range Officer concerned or remitted into the Sub-Treasuries of the taluks in which the leased locality is situated, in which case the receipted chalangans must be sent to the Range Officer concerned on or before the due date of the instalments. Interest at not less than $6\frac{1}{4}$ per cent per annum ($12 \times 30 = 360$ days) will be collected on all instalments and fines in arrears.

(a) For the purpose of calculating the interest for the portion of a month, interest for a period not exceeding 15 days will be calculated for half a month, that for a period exceeding 15 days for a whole month.

(b) If the instalment due on the above specified date is not paid the work of the contractor should automatically be suspended by the Forest Officers, concerned without any reference to higher authorities; unless he has proof that the amount due has been paid on the due date. If the amount due is paid with interest within 30 days of its falling due, the work so suspended may be allowed to be resumed at once.

(c) If the amount due is not paid with interest within 30 days of its falling due the lease shall be resold at the contractor's risk.

11. The contractor shall inform the Range Officer, Chandragiri, of the names of the agents and the places where the produce is stored. The location of the depots and the agents employed will be subject to the approval of the District Forest Officer.

12. The contractor shall keep correct accounts in the forms specified by the District Forest Officer and shall submit his consolidated monthly accounts so as to reach the Range Officer, Chendragiri, not later than the 25th of each month.

13. The right to collect myrabolams, and minor Forest produce are subject also to the following additional conditions :—

- (a) The contractor shall employ none but the local Savara labour. The Gomango or Bhuyya of each Savara village within his leased area should be given a permit for the collection or felling of the produce. No produce shall be transported unless and until it is covered by a permit issued by the contractor or his authorised agent. Such permits shall be in the form approved by the District Forest Officer.
- (b) If any fires occur in the forests, the contractor or his agents shall render every assistance to extinguish the fire.
- (c) The maximum fees which should be levied by the lessees for the produce collected and sold to the non-agency people for *bona fide* domestic and agricultural purposes will be

announced before the commencement of the sale.

- (d) The rates at which the contractor will have to pay the savaras for the collection of the various kinds of produce will be settled in the presence of the Range Officer, Chendragiri and a list of such rates shall be submitted to the undersigned for information. Disputes, if any, between the savaras and the contractor shall be referred to the District Forest Officer for arbitration whose decision thereon shall be final.
- (e) The produce shall be transported only along such routes which may be approved by the District Forest Officer.
- (f) Should any trouble or dispute arise regarding the use of any route the matter shall be referred to the District Forest Officer for arbitration and his decision thereon shall be final. Schedule of rates will be intimated before the sale.
- (g) Panos and Rellies in the agency shall not be approved as agents to work on behalf of contractors.

14. The form of agreement and other particulars, if any, may be obtained from the District Forest Officer.

Schedule showing the items of Minor Forest Produce Lease units in Chendragiri Range of Parlakimedi Mahals Forest Division for the year 1936-37.

Date of sale.	Place of sale.	Description of produce, the right of collection and removal of which is leased out.	Locality of the lease.	Voidah.
17-8-36	... Guttakelli	... Myrabolams	...	...
10-6-36	... Do.	... The right of collection and disposal of the following items of Minor Forest Produce.	1 Reserves and unreserves of Chendragiri Range. 2 Guttakelli and Depaguda muttahs of Chendragiri Range.	From 1-9-36 to 31-3-37. Up to 30-6-37.

Schedule of Minor Forest Produce included in the lease.

Name of products.	Botanical name.	Telugu or Oriya.
1 Mango	Mangifera Indica	... Ambo.
2 Tamarind	Tamarindus Indica	... Tentuli.
3 Amela	Phyllanthus Emlica	... Usrikaya or Omala.
4 Wood apple	Ferohia Elephantum	... Koyito.
5 Guava	Psidium Guayava	... Jhami.
6 Jeedi	Semecarpus Anocardium	Bhalia.
<i>Seeds.</i>		
7 Koronjo	Pongamia Glabra	... Koranja.
8 Mahola	Bassia Latifolia	... Maholo.
9 Plater seeds	Bauhillia Vahelli	... Shiyoli Monji.
10 Jeedi	Semecarpus Anocardium	Bhalia.
<i>Flowers.</i>		
11 Maholo	Bassia Latifolia	... Maholo.
<i>Leaves.</i>		
12 Plate	Bauhillia Vahelli	... Shiyoli Potro.
<i>Miscellaneous.</i>		
13 Grass		Ghaso.
14 Brooms		Chanchuni.
15 Honey		Mohu.
16 Wax		Mohino.
17 Oil from jungle seeds.		Thello.
18 Ambolo		Ambolo.
19 Ambosoda		Ambosoda.
20 Arrow-root		Palu.

12-6-36	Chendiput	...	Do.	...	Do.	...	3 Chendiput and Kaliaput muttahs ...	Ditto.
13-6-36	Chendragiri	...	Do.	...	Do.	...	4 Chendragiri, Baliasahi muttahs ...	Ditto.
Do.	Do.	...	Do.	...	Do.	...	5 Koradasingi, Judiamba muttahs ...	Ditto.
Do.	Do.	...	Do.	...	Do.	...	6 Patrobosa, Domba, Munisingi, Rayapur muttahs.	Ditto.
14-6-36	Bodosindhura	...	Do.	...	Do.	...	7 Bodosindhura muttah ...	Ditto.
15-6-36	Chodangipur	...	Do.	...	Do.	...	8 Chodangipur, Ontharba muttahs ...	Ditto.
18-6-36	Birikote	...	Do.	...	Do.	...	9 Guluba, Panigonda, Birikote muttahs.	Ditto.
Do.	Do.	...	Right to collect and remove silk Cocoons	...	...	...	10 Reserves and unreserves of Chendragiri Range or reserves and unreserves of the whole Range as a single unit for Minor Forest Produce.	Ditto.

Additions or alterations, if any, to the above List will be announced before sale.

PARLAKIMEDI : 16th April 1936.

SAID-UD-DIN AHMED,

District Forest Officer, Parlakimedi Malials.
[3-3-29-5-1936.]

SALE OF MINOR FOREST PRODUCE.

Sale of Minor Forest Produce—Leases for 1936-37.

Parlakimedi Maliah Forest Division.

The Minor Forest Produce lease units noted in Schedule hereto annexed, will be sold in public auction by the District Forest Officer, Parlakimedi Maliah, at the District Forest Office, Parlakimedi at 11 A.M. on Wednesday, the 17th June 1936, and the myrabolams lease units on 17th August 1936 at 11 A.M.

2. The lease commences on 1st July 1936 or the date of execution of an agreement, whichever is later and expires on the 30th June 1937. Under no circumstances will an extension of voidah beyond 30th June 1937 be granted. In the case of myrabolams, the lease period will be from 1st September 1936 or the date of execution of agreement whichever is later and expires on 31st March 1937.

3. No person will be allowed to bid at the sale unless (1) he deposits Rs. 100 as earnest money and (2) produces a certificate of solvency from the Bissoyi, Karji or Naidu of the village in which he resides or owns property. The deposit of unsuccessful bidders will be returned after the close of the sale, while that of the successful bidders will be retained and treated as part of the bid amount. A person who bids successfully for one unit will not be allowed to bid for another unless he makes a further deposit of Rs. 100.

4. The District Forest Officer reserves to himself the right to reject any bid including the highest bid, without assigning any reasons for doing so.

5. Immediately a sale is knocked down, the sale list shall be signed by the highest bidder, which signature will be held to certify that (i) he had read and understood the terms of the sale notice and that he agrees to abide by them. Paragraph 6(ii) of the sale notice allows of bidders seeing a copy of the agreement to be executed and it will be assumed that they have acquainted themselves with the details.

6. The successful bidder is required within 10 days of the receipt of orders confirming the sale to—

- (i) deposit a security for the due fulfilment of the contract of 25 per cent of the lease amount subject to a maximum of Rs. 200 unless otherwise ordered by the District Forest Officer.

This amount will be deposited in the Post Office Savings Bank in the name of the District Forest Officer and will be returned to the Contractor, unless any deductions to be made on account of bad work or other irregularities not earlier than three months from the expiry of the lease. Should recoveries be ordered from the security deposit

on account of the irregularities during the duration of the voidah, such amount shall be made good forthwith to bring the security to its original figure and until this is done, the contract shall be held in suspense.

- (ii) execute an agreement in a form which may be seen at any time on application to the Range Officer;

- (iii) pay one-fourth of the total sale amount less the earnest money deposit to the Range Officer or into Government Treasury, the receipted chalan being submitted to the Range Officer concerned. Should the sale amount not exceed Rs. 200 the whole amount shall be paid in one instalment. Failure to comply with the whole or any part of the above conditions will result in the cancellation of the orders of confirmation and the confiscation of the earnest money deposit. The area concerned will be resold at the risk of the contractor. Should less than the original amount be realised as a result of such resale, the balance shall be collected from the defaulting contractor as if it were arrears of land revenue under Act II of 1864 or any statutory modification thereof, if such balance is not paid within 10 days of the receipt of District Forest Officer's orders to pay the balance. The contractor shall not be entitled to any excess realised as a result of such resale.

7. (i) The remaining three-fourths of the sale amount, in cases where the full sale amount has not been collected under paragraph 6(iii), shall be paid as follows:—

1/4 of the sale amount on or before 1st October 1936.

1/4 of the sale amount on or before 1st December 1936.

1/4 of the sale amount on or before 1st February 1937.

(ii) All payments must be made either to the Range Officer concerned or remitted into the sub-treasuries of the taluks in which the leased locality is situated in which case the receipted chalans must be sent to the Range Officer concerned on or before the due date of the instalments. Interest at not less than $6\frac{1}{4}$ per cent per annum ($12 \times 30 = 360$ days) will be collected on all instalments fines in arrears.

(iii) For the purpose of calculating the interest for the portion of a month, interest for a period not exceeding 15 days will be calculated for half a month, that for a period exceeding 15 days for a whole month.

(iv) If the instalment due on the above specified date is not paid the work of the contractor should automatically be suspended

by the Forest Officers concerned, without any reference to higher authorities; unless he has proof that the amount due has been paid on the due date. If the amount due is paid with interest within 30 days of its falling due the work so suspended may be allowed to be resumed at once.

(v) If the amount due is not paid with interest within 30 days of its falling due the lease shall be resold at the contractor's risk.

8. The contractor shall inform the Ranger concerned of the names of the agents and the places where the produce is stored. The location of the depots and the agents employed will be subject to the approval of the District Forest Officer.

9. The contractor shall keep correct accounts in the forms specified by the District Forest Officer and shall submit his consolidated monthly account so as to reach the Range Officer concerned not later than the 25th of each month.

10. The right to collect myrabolams, and minor forest produce are subject also to the following additional conditions :—

- (a) The contractor shall employ none but the local Savara labour. The Gomango or Bhuyya of each Savara village within his leased area should be given a permit for the collection or felling of the produce. No produce shall be transported unless and until it is covered by a permit issued by the contractor or his authorised agent. Such permits shall be in

the form approved by the District Forest Officer.

- (b) If any fires occur in the forests, the contractor or his agents shall render every assistance to extinguish the fire.
- (c) The rates at which the contractor will have to pay the Savaras for the collection of the various kinds of produce will be settled in the presence of the Range Officer concerned and a list of such rates shall be submitted to the undersigned for information. Disputes, if any, between the Savaras and the contractor shall be referred to the District Forest Officer for arbitration whose decision thereon shall be final.
- (d) The produce shall be transported only along such routes which may be approved by the District Forest Officer.
- (e) Should any trouble or dispute arise regarding the use of any route, the matter shall be referred to the District Forest Officer for arbitration and his decision thereon shall be final. Schedule of rates will be intimated before the sale.
- (f) Panos and Rellies in the agency shall not be approved as agents to work on behalf of contractor.

11. The form of agreement and other particulars, if any, may be obtained from the District Forest Officer.

Schedule showing the Minor Forest Produce lease units for the year 1936-37 in the Mahendra and Devagiri Ranges of the Parlakimedi Maliahs.

Serial number and names of Forest Ranges.	Description of Minor Forest Produce, the right of removal of which is leased out.	Locality of the lease.	Voidah.
1. Devagiri	Myrabolams	Reserves and unreserves of Devagiri Range.	From 1-9-36 to 31-3-37.
2. Mahendra	Do.	Reserves and unreserves of Mahendra Range excluding Thumba Maliahs.	Do.
3. Do.	Do.	Reserves and unreserves in the Thumba (formerly Jalandra Maliahs) of Mahendra Range.	Do.
4. Do.	The right of collection and disposal of the following items of Minor Forest Produce :—	1. Reserves and unreserves of Rayagada Muttah excluding portions of Devagiri Range.	Up to 30-6-37.
	Name of products.	Botanical name.	Telugu or Oriya.
	1. Mango	Mangifera Indica	Ambo.
	2. Tamarind	Tamarindus Indica	Tentuli.
	3. Amela	Phyllanthus Emilica	Usirikaya or Omala.
	4. Wood apple	Ferohia Elephantum	Koyito.
	5. Guava	Psidium Guayava	Jhami.
	6. Jeedi	Semecarpus Anocardium	Bhalia.
		<i>Seeds.</i>	
	7. Thumika	Diaspyrosindica	Kendu.
	8. Jeera mamidi	Behunua Latifolia	Charo.
	9. Koranja	Pongamia Glabra	Koranja.
	10. Maholo	Bassia Latifolia	Maholo.
	11. Plater seeds	Bauhillia Vahelli	Shiyoli Monji.
	12. Jeedi	Semecarpus Anocardium	Bhalia.
		<i>Flowers.</i>	
	13. Maholo	Bassia Latifolia	Maholo.
		<i>Leaves.</i>	
	14. Plate	Bauhillia Vahelli	Shiyoli Potro.
		<i>Miscellaneous.</i>	
	15. Grass		Ghaso.
	16. Brooms		Chanchuni.

17. Honey	...	Do.		...	Mohu.
18. Wax	...	Do.		...	Molino.
19. Oil from jungle seeds.	...	Do.		...	Tello.
20. Ambolo	...	Do.		...	Ambolo.
21. Ambosoda	...	Do.		...	Ambosoda.
22. Arrow-root	...	Do.		...	Palu.
Do.	...	Do.	Do.	...	2. Reserves and unreserves of Jirango and Narayanapur Muttahs.
Do.	...	Do.	Do.	...	3. Reserves and unreserves of Koipur, Gandahatti, Kinchilingi and Lavanyakota Muttahs.
Do.	...	Do.	Do.	...	4. Reserves and unreserves of Thumba Muttah.
Devagiri	...	Do.	Do.	...	5. Reserves and unreserves of Gumma and Gyba Muttahs.
Do.	...	Do.	Do.	...	6. Reserves and unreserves of Serango, Kumalasingi, Ojjai-godo and Namanagaram Muttahs.
Do.	...	Do.	Do.	...	7. Pippali root and stalks ...
Mahendra	...	Do.	Do.	...	8. Do. in Parlakimedi Maliahs
	...	Do.	Do.	...	9. Rellabark in Thumba block ...

Additions or alterations, if any, to the above list will be announced before sale.

SAID UD-DIN AHMED,

District Forest Officer, Parlakinedi Malahs.

[3-2-5-6-1936.]

SALE OF BAMBOOS AND FUEL COUPES.

Sale of bamboos and fuel coupes for the year 1936-37, Parlakimedi Maliahs Forest Division.

1. The bamboo and fuel coupes given in Schedule I will be sold in public auction by the District Forest Officer, Parlakimedi Maliahs, or by some other officer duly authorized by him, on the dates and places noted against each of the items in the above schedule.

2. Voidah will be from 1st July 1936, or date of execution of agreement whichever is later up to 30th June 1937. Extension of voidah beyond 30th June 1937 will not be given under any circumstances.

3. No person will be allowed to bid at the auction unless he has previously deposited Rs. 50 with the officer conducting the sale as earnest money. Every person who has furnished the above deposit must produce a solvency certificate from the Tahsildar or Deputy Tahsildar or Village Munsif or Bissoyi of the taluk, village or muttah in which he usually resides or owns property, before he can be allowed to bid at the auction and the old contractors are not exempt from this rule. No person will be allowed to bid for another unless they hold a power of attorney duly executed in their favour especially authorising them to bid on behalf of such other persons at the sale. The earnest money deposits of all unsuccessful bidders will be returned to them after the sales are concluded, while those of successful bidders will be retained and treated as part of the sale amount due by them. A person who bids successfully for one coupe will not be allowed to bid for another coupe unless he makes a further deposit of Rs. 50.

4. Sale is subject to confirmation by the District Forest Officer or the Conservator of Forests, Orissa Circle, Angul, who reserve to themselves the right to reject the highest or any other bid without assigning any reason.

5. Immediately a sale is knocked down, the sale list shall be signed by the highest bidder, which signature will be held to certify that (i) he had read and understood the terms of the sale notice and that he agrees to abide by them, also that he has satisfied himself as to the area and nature of growth in the coupe put up for sale. Intending bidders are requested to inspect areas before bidding. No action will be taken by the District Forest Officer upon any complaint as to the nature and quality of growth after sale. Objections on these accounts will not be entertained at a later stage. Paragraph 6(ii) of the sale notice allows of bidders seeing a copy of the agreement to be executed and it will be assumed that they have acquainted themselves with the details.

6. The successful bidder is required within 7 days of the receipt or orders confirming the sale to—

(i) deposit a security for the due fulfilment of the contract of 25 per cent of the lease amount subject to a maximum of Rs. 300 unless otherwise ordered by the District Forest Officer.

This amount will be deposited in the Post Office Savings Bank in the name of the District Forest Officer and will be returned to the contractor, unless any deductions to be made on account of bad work or other irregularities not earlier than three months from the expiry of the lease. Should recoveries be ordered from the security deposit on account of the irregularities during the duration of the voidah, such amount shall be made good forthwith to bring the security to its original figure and until this is done, the contract shall be held in suspense.

(ii) execute an agreement in a form which may be seen at any time on application to the Range Officer.

(iii) pay one-fourth of the total sale amount less the earnest money deposit to the Range Officer or into Government treasury, the receipted chalan being submitted to the Range Officer concerned. Should the sale amount not exceed Rs. 200 the whole amount shall be paid in one instalment. Failure to comply with the whole or any part of the above conditions will result in the cancellation of the orders of confirmation and the confiscation of the earnest money deposit. The area concerned will be resold at the risk of the contractor. Should less than the original amount be realised as a result of such resale, the balance shall be collected from the defaulting contractor as if it were arrears of land revenue under Act II of 1864 or any statutory modification thereof, if such balance is not paid within 7 days of the receipt of District Forest Officer's orders to pay the balance. The contractor shall not be entitled to any excess realised as a result of such resale.

(iv) to furnish the Range Officer with a delivery receipt to the effect that the coupe sold has been duly received within 5 days of his executing the agreement and to make his complaint, if any, in writing at the time of giving delivery receipt to the Range Officer obtaining the latter's acknowledgment for the same.

7. The remaining three-fourths of the sale amount will be due as follows :—

1/4 of the sale amount on or before 1st October 1936.

1/4 of the sale amount on or before 1st December 1936.

1/4 of the sale amount on or before 1st February 1937.

If any of the amount due are not paid on the prescribed dates, work in the coupe will be automatically suspended forthwith until such time as the amounts with interest at the rate of $6\frac{1}{4}$ per cent per annum (of 12 months = 360 days) shall have been paid within 30 days of the date on which the instalment fell due the coupes will be resold at the risk of the contractor in the same way as prescribed in paragraph 6(iii) above. For the purpose of calculating the interest for the portion of a month, interest for a period not exceeding 15 days will be calculated as for half a month and that for a period exceeding 15 days as for a full month.

8. The area leased shall be handed over to the contractor within 5 days of his requesting the Range Officer to do so provided the acts prescribed in paragraph 6 shall have been carried out within the time allowed. The contractor shall at once acknowledge receipt in writing. Should he not have done

so within 30 days of receipt of the order confirming the sale, the coupe will be resold at his risk. No work will be permitted until the receipt has been given to the Range Officer concerned.

9. The manufacture of Charcoal will not be allowed except with the special permission of the District Forest Officer and under such conditions only which he may prescribe in each individual case.

10. The contractor will be held responsible for unauthorised felling within two furlongs of any part of the boundary of the coupe sold to him.

11. The contractor is bound to accept the survey of the fuel coupes as carried out by or under the orders of the District Forest Officer and is bound to accept the acreage of the fuel coupes as computed by the District Forest Officer.

12. The rules and restrictions under which the felling, collection and transport of the produce, will be permitted are incorporated in the agreements which the contractors have to execute under paragraph 6(ii).

13. The contractor shall be bound to sell to bonafide residents of the Agency, for their domestic and agricultural purposes, such produce as are available in the coupes leased out to them, at rates not exceeding the Government Seigniorage Rates.

Schedule.

Place and date of sale.	Range.	Description of the coupe.	Approximate area.	Remarks.
District Forest Office, Parlakimedi, 11 A.M.	Mahendra Do.	<i>Fuel coupes.</i>		
		1. Fuel coupe VI of Kinchilingi Gandahatti series	30	1. The fuel coupes shall be felled over strip by strip.
		2. Fuel coupe VI of Kinchilingi Lavanyakota series	30	2. All woody growth including bamboos but excluding tamarind, mango, terminalia chebula, Pongamia glabra and other trees yielding minor forest produce shall be felled at a height not exceeding 6" from the ground.
		3. Fuel coupe XI of Narayanapur series	30	
		4. Fuel coupe V of Thumba series	50	
		5. Fuel coupe II of Bishampad series	20	
		6. Fuel coupe VIII of Bidhua series I	25	
Ditto	Devagiri	7. Fuel coupe VI of Burlanda	20	
Ditto	Mahendra	<i>Bamboo coupes.</i>		
		1. Bamboo coupe I consisting of the whole of Gandahatti reserve and the portion of Kinchilingi reserve lying to the west of the foot path from Hathubady to Thalamanda (cut line)	1,550	
		2. The whole of Thumba Maliahs consisting of Thumba and Singaraj reserves and adjoining unreserves	4,310	
Devagiri		3. Bamboo coupe no. I of Rayagoda consisting of the whole of Narayanapur reserve and the portion of Bishampad reserve lying to the east of the bridge path from Narayanapur to Jirango	1,000	
		1. Bamboo coupe no. I of Namanagram consisting of the whole of Burlanda reserve and part of Ambolodi reserve lying to the south of the pathway from Ambolodi to Joitha village	300	
		2. Ollaidda bamboo coupe no. I consisting of part of Ollaidda reserve lying to the south of the foot path from Basoba to Ollaidda enclosure and from thence to Ballumudi enclosure passing through Ollaidda peak and also Alamanda proposed reserve	530	
		3. Chandragiri coupe I portion of Chandragiri reserve lying to the north of Dheppaguda Molomalani footpath	1,000	

SAID-UD-DIN AHMED,

District Forest Officer, Parlakimedi.

PARLAKIMEDI : 16th April 1936.

[3-2-5-6-1936.]